

**Government of NCT of Delhi  
Delhi Disaster Management Authority**

No:6/DDMA/COVID-19/ 42

DATED: 13.04.2020

**ORDER**

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, as of now the suspected/contact cases are being housed largely in Government facilities free of cost, but there may be instances where some people would desire to be quarantined / isolated in private facilities on payment basis on the charges fixed by the Government.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi, hereby authorizes all District Magistrates to assess the need and identify appropriate number of paid quarantine facilities in their respective districts, which could be availed, on voluntary and payment basis, by persons who are mandated to be under institutional quarantine or those who are home quarantined or suspected/contact cases seeking self-isolation. This should be done by the District Magistrates at their own level on the pattern/model adopted at the time of such requisition and arrangements in the Aerocity area. This exercise must be completed within three days and details of identified paid quarantine facilities be informed to the Secretary (H&FW), GNCTD under intimation to the Pr. Secretary (Revenue) / Divisional Commissioner, GNCTD.

  
(Vijay Dev)

**Chief Secretary, Delhi**

**To,**

1. Secretary (H&FW), GNCT of Delhi
2. All District Magistrates of Delhi.

**Copy for information to:-**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister, Delhi.
4. Addl. Chief Secretary (Home), Delhi.
5. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
6. Director, DIP, GNCT of Delhi, for wide publicity.
7. SIO, NIC for uploading the same on the website of Delhi Government.